

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:584

ANSWERED ON:22.11.2000

ATTACK ON FAMILY MEMBERS OF INDIAN STAFF IN PAK

DINESH CHANDRA YADAV;RAM JEEVAN SINGH;RAMCHANDRA PASWAN

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether in early September, 2000, minor daughters of an official of the Indian High Commission in Islamabad were attacked;
- (b) if so, the details thereof; and
- (c) the action taken in the matter including the steps proposed to be taken by the Government to ensure the safety of the Indian High Commission officials and their Family members in Pakistan?

**Answer**

THE MINISTER OF STATE FOR EXTERNAL AFFAIRS (SHRI AJIT KUMAR PANJA)

(a) Yes, Sir.

(b) A serious incident took place on September 2, 2000 involving an attempt at molestation of two minor daughters of staff members of the Indian High Commission in Islamabad by an intruder who entered the compound of the house of one of the High Commission staff members. The Intelligence officials of Pakistan, who were keeping surveillance over the house, did nothing to prevent the incident.

(c) The Government of India lodged a strong protest with the Government of Pakistan. Pakistan Deputy High Commissioner was summoned to the Ministry of External Affairs and the High Commissioner of India met Pakistani Foreign Secretary to convey India's gravest view of this reprehensible crime. The Government of India demanded that the offender should be arrested, prosecuted and punished according to law, irrespective of his position.

The safety and security of the High Commission and its personnel is the responsibility of the Government of Pakistan in accordance with the Vienna Convention on Diplomatic Relations, 1961 and the bilateral Code of Conduct for Treatment of Diplomatic/Consular Personnel in India and Pakistan. India has, time and again, reminded Pakistan of its obligations under the Vienna Convention as well as the bilateral Code of Conduct.